

Dr. M. M. Das: The residuary scheme, which involves an expenditure of Rs. 21.9 crores, is for those refugees who have not been properly rehabilitated in West Bengal. This scheme is applicable only to West Bengal and the money will be spent only for refugees who have not been properly rehabilitated.

Shri Indrajit Gupta: In view of the fact that once the present war is over and the border between East Bengal and West Bengal is reopened, there is every likelihood of a large number of new refugees coming over, may I know whether the Central Ministry of Rehabilitation which has been concerned so far only with the residuary problems of the past is prepared to shoulder whatever responsibilities may arise in future?

Dr. M. M. Das: That is a hypothetical question and we will consider it when it arises.

Shri B. K. Das: There is a slow progress of sanctioning the amount agreed to between the period 1st April, to 31st July, 1965 and there is a good balance also left. May I know what are the reasons for this slow progress?

Dr. M. M. Das: Between the period 1-4-64 to 31-7-65, the amount sanctioned has been very little. It is due to the difference of opinion between the State Government and the Central Government. The Central Government wanted that the loss should be shared by the State Government also. But the State Government did not agree to that. So, no loan could be granted. Now the decision has been that one-third of the loss will be shared by the State Government and within a short time we have sanctioned some amount.

Procedure for Issuing Licences

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 Shri P. C. Borooah:
 Shri P. R. Chakraverti:
 Shrimati Tarkeshwari Saha:
 Shri Indrajit Gupta:
 Shri Yashpal Singh:
 Shri A. N. Vidyasankar:
 Shri Kanakambal:

*774. { Shri R. S. Pandey:
 Shri Bagri:
 Shri D. J. Nalk:
 Shri Solanki:
 Shri P. K. Deo:
 Shri Surendra Pal Singh:
 Dr. L. M. Singhvi:
 Shri Madhu Limaye:
 Shri Ram Sewak Yadav:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have considered the feasibility of constituting an independent authority to be in charge of issuing industrial and commercial licences;

(b) how far the question of eliminating the agency of contactmen, which was alleged to be the source of corruption in the administration, has been examined;

(c) whether Government have decided in principle to accredit only one representative for each business house to deal with the authorities; and

(d) the measures proposed to be adopted to remove the opportunities for corruption in this regard?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) to (d). A statement is laid on the Table of the House. [Placed in Library, See No. LT-4927/65]

Shri P. C. Borooah: What sections of the trade and industry will be represented on this body and on what basis members will its be selected? What will be its precise composition?

Shri Hathi: No decision has yet been reached as to what would be its composition. The matter is still under consideration.

Shri P. C. Borooah: What safeguards will be provided for the proper functioning of this independent body to see that henceforth the licences will be granted only on merits and not on

grounds of corrupt practices or favouritism indulged in by some persons?

Shri Hathi: As I said, the matter is yet at a very preliminary stage. The constitution of the body and its functions and all that has yet to be decided upon.

Shri P. R. Chakraverti: What are the reasons which promoted the Government to issue the order that accreditation is not considered necessary in respect of the offices of the D.G.S. & D., C.P.W.D., and the Chief Controller of Imports and Exports?

Shri Hathi: That is because these persons have to deal with officers for purchase, etc. Very often, they have to come to see officers and for that purpose we have got a cell and the people first go there. When the officer says that he has been called for negotiations, then he is allowed to go to see the officer concerned. After all, for negotiations they have to come.

Shrimati Tarkeshwari Sinha: May I know from the Government as to how many agencies, at the present moment, are existing to look into the procedure of licensing and how does the Government propose to co-ordinate the activities of all these agencies by bringing forward another?

Shri Hathi: That is exactly the question. There are a number of authorities and agencies which are issuing licences—it may be industrial licences or it may be for other purposes. As to whether it should be possible to have an independent body or a judicial body, or whether it should be with the representatives of that trade and industry, what that form should be, what are the present methods, etc., we have sent a questionnaire to all the State Governments except, of course, the Central Government—we have all the information—and after getting all this information, we will take a decision. The Home Minister also met some of the Members of Parliament about having a committee of the Members of Parlia-

ment. This question is yet at very preliminary stage.

Shri Indrajit Gupta: The statement says that the list of undesirable contact men and contact women has been prepared and action to be taken in respect of them is under consideration. In view of the fact that these contact men and contact women are known to operate in Delhi not simply by going to see officers in their offices but in other social surroundings also, may I know what type of action is contemplated against them and by what criterion has the Government decided who is desirable and who is undesirable?

Shri Hathi: The hon. Member is right. It is not merely that they approach the officers, but there are other ways also. All these are being looked into. In fact, the C.B.I. have prepared a list of those persons who resort to these practices and before the black list is published, we have to have definite information about this.

Secondly, it is not prevalent only in one particular office or one Ministry, but it is prevalent in the whole of Delhi. They try to contact officials and others in the Party. Therefore, the list is being prepared.

Shri Ranga: The whole thing seems to be in such a fluid condition that there seems to be more talk than any kind of a decision or direction. In view of the fact that the President also has had an occasion to refer to this particular problem in his speech in Madras, are we to understand that Government have not decided even on the principle in regard to the need for appointing an independent authority to be in charge of issuing industrial and commercial licence?

The Minister of Home Affairs (Shri Nanda): The question here is not one of principle. I personally have felt and expressed my inclination and preference for some independent quasi-judicial body to deal with these things. The matter has been gone into in fairly great detail by the Sub-Committee of the Informal Consultative

Committee and also personally by some Members of Parliament. I find that there are certain practical aspects of the matter and that it is not a question of principle only. These are under very active consideration.

Shri Ranga: The practical aspects will come up only after the principle has been decided upon. I want to know whether the Government have taken a decision in regard to the principle. The difficulties can be discussed afterwards.

Mr. Speaker: His opinion is that.

श्री यशपाल सिंह : क्या सरकार यह बता सकती है कि अभी तक कितने उद्योग ऐसे हैं जिन के उद्योगपतियों ने एक से अधिक नुमाइंदे भेज रखे हैं और कब तक वे हटाये जायेंगे ?

Shri Hathi: We are getting a list prepared.

श्री राम सहाय पाण्डेय: मंत्रालय समिति की यह मान्यता थी कि जितना भी भ्रष्टाचार होता है यह कांटेक्ट मैन के द्वारा होता है और उस का प्रधान कारण यह है कि कार्य में देर होती है, विलम्ब होता है। मैं जानना चाहता हूँ कि इस कारण को दूर करने के लिए क्या सक्रिय कदम सरकार उठाना चाहती है ?

Shri Hathi: The hon. Member is right in a way. If the work with which the public is concerned is not delayed, much of the corruption will go. For this purpose in the four important departments which have to deal with industrialists and public, we have appointed Study Teams to go into the whole question as to how the whole function could be streamlined and we have received reports from two of the Teams—from Mr. Mafhur in regard to the Departments of Supply and Technical Development and the other in regard to the office of the Chief Controller of Imports and Exports. We have accepted these proposals

श्री मधु सिन्हा : भ्रष्टाचार के प्राविश्योत को मिटाने की दृष्टि से क्या सरकार ने इस मुद्दा पर विचार किया है कि प्राइवा मंत्रियों के घोर बड़े अधिकारियों के जैसे सचिव प्रादि, रिश्तेदारों को चाहे भाई हों, भतीजे हों, भात्रे हों, लड़के हों लाइसेंस नहीं दिये जायेंगे ?

Shri Hathi: Well, it may be; you cannot rule out anybody. There should not be nepotism or favouritism; that principle can be accepted. But because the man happens to be a brother or relation of somebody, we cannot debar him; there cannot be any such general rule.

Dr. L. M. Singhvi: May I know whether the Government are prepared to publish the list of undesirable contactmen after giving them an opportunity of hearing, so that Members of Parliament and other officials may beware of them? Secondly, may I know whether it is a fact that the Home Minister has indicated his personal willingness to institute an independent agency for licensing purposes?

Shri Hathi: The two questions are different in a way. The first is about publishing the list of undesirable contact men. As I said earlier, until we have verified and got full information it would not be proper to publish the list. For the time being we are keeping a watch on these men and we would not publish the list until we have got definite information about the charges.

Shri Hari Vishnu Kamath: In the next session?

Shri Hathi: About the second question, the Home Minister has already given his views on the subject.

श्री बामणी : वाणिज्य और उद्योग में भ्रष्टाचार का सबसे बड़ा कारण सरकार और वाणिज्य का एक-दूसरी रिश्ता होता है। इसको दृष्टि में रखते हुए इस भ्रष्टाचार को मिटाने के लिए सरकार ने अब तक जो

सरकार और वाणिज्य है राज्यों और देश में जैसे उड़ीसा और पंजाब के अन्दर वहाँ मुख्य मंत्री सरकार में है तो वाणिज्य बेटा या पत्नी कर रही है, इस किस्म की चीज को रोकने के लिए क्या तदाबीर की हैं अगर इस किस्म के लाइसेंस जो सरकार अगर वाणिज्य के रिश्ते से दिये गये हैं उनकी जाच के लिए क्या कदम उठाये हैं।

Shri Nanda: It is very awkward to mention some names and cast some kind of a reflections on any person. I think that that is not desirable. If there is anything wrong with any transaction or with any appointment, certainly we should deal with it.

Mr. Speaker: I think he probably did not mean any particular persons, but only to illustrate his point he mentioned that someone was there...

Shri Nanda: I think that he did mention some specific names.

Mr. Speaker: I was taking care of that. He did not mention any specific names.

Shri Nanda: I thought that he had mentioned some specific names.

Shri Ranga: Those things were established here. The points that the hon. Member Shri Bagri has made have already been established and accepted here by Government themselves, after the report of the Das Commission and the Cabinet sub-committee. So, where is the question of any allegation now?

श्री बागड़ी : मेरे सवाल का जबाब मंत्री महोदय ने नहीं दिया है और केवल मात्र यह कह दिया है कि मैं एक रिफ्लेक्शन कर रहा हूँ। इस तरीके से तो जबाब नहीं दिया जाना चाहिये। मैंने पूछा था कि इस किस्म की जाच की गई है क्या और क्या तदाबीर उसके बारे में की जा रही है? इसका कोई जबाब नहीं दिया गया है।

Shri Nanda: When I raised that point, I thought that the hon. Member

was referring to the present Chief Minister. But I understand now that his reference was to the previous Chief Minister. I could not take any exception to that.

This thing has to be certainly very closely watched and we should see that there should not be any room for malpractices of this kind, and we shall take every possible care.

श्री बागड़ी : फिर इन्होंने कहा है कि जाती तौर पर करेंगे। मैंने पूछा है कि क्या कोई तदाबीर की गई है, क्या कोई कायदे बनाये गये हैं उनको रोकने के लिए? आप कहते हैं कि मैं कहूँगा। वह तो ठीक है। मैंने कब एतराज किया है आप नहीं करते हैं या आपका दफ्तर नहीं करता है। मैंने जानना चाहा है कि कौन से कायदे कानून बनाये हैं जिससे आप उसको रोकेंगे?

अध्यक्ष महोदय : कायदे कानून नहीं पूछे जा सकते हैं। वे तो किताबों में पढ़े जा सकते हैं।

श्री बागड़ी : रिश्ते, नातों के बारे में किताबों में नहीं लिखे हुए हैं।

Shri Hem Barua: Since the hon. Minister has just now said that Government have sent a questionnaire to the different State Governments, in the context of that may I know whether Government are aware of the fact that the States themselves have maintained contactmen and contactwomen in Delhi to exert influence on officials and Ministers as well and they are uphemistically called liaison officers, and if so, what steps Government have taken to destroy these liaison officers or their influence on them?

Shri Hathi: It is true that some States do have liaison officers.

Shri J. B. Kripalani: All States have.

Shri Hathi: I know that my State has none.

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): My State also has none.

An hon. Member: But the hon. Ministers themselves are there.

Shri Hathi: The present question relates to undesirable contactmen against whom we have to guard. Moreover, it is not as if the industries are not allowed to have any accredited representatives; they will be allowed to have them, but they will have to say that such and such a person will be their accredited representative so that we know that he is the proper person with whom our officers can deal, and if there is anything wrong we can catch hold of that particular person and not any and every person. That is the scope of the main question.

Shri Hem Barua: On a point of order. In replying to my question, the Minister has tried to describe some contactmen as undesirable. That means there are some contactmen who are desirable. He has categorised them into desirable and undesirable. In that context, would you please enlighten us as to what is the criterion of desirability?

Mr. Speaker: It is nowhere described in my rules.

Shri D. C. Sharma: Has it come to the notice of Government that some influential and wealthy firms instead of employing contactmen contact-women and call girls have started employing the so-called sadhus to help them in this kind of thing?

Shri Hathi: Sadhus are not there.

श्री सरजू पाण्डेय : मैं जानना चाहता हूँ कि प्रदेशों में भी क्या परमिट और लाइसेंस देने के लिए कोई संस्थान स्थापित किया जायेगा ।

अध्यक्ष महोदय : यह प्रदेस वाले करेंगे ।

श्री सरजू पाण्डेय : प्रदेश वाले कुछ नहीं करेंगे ।

Shri Daji: The reply states that one accredited representative would be allowed to each business house. Has

Government considered this aspect of the matter, namely that even this one accredited representative of a firm should not be a retired official or a near relative of any Minister because such a person can exert sufficient pressure to corrupt decisions?

Shri Hathi: While accrediting the representative, this matter also could be considered.

शेख अब्दुल्ला की सुरक्षा की व्यवस्था

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* 775. { श्री हुकम खन्ड कछवाय :
श्री बड़े :
श्री बृजराज सिंह :
श्री शासपपा :
श्री श्रींकार लाल बेरवा :
श्री बागड़ी :
डा० लक्ष्मीमत्स्य सिधबी :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि शेख अब्दुल्ला ने सरकार से प्रार्थना की है कि सरकार द्वारा वहाँ पर तैनात किये गये मुरझा अधिकारी को उनके स्थान पर घोर अधिक न रखा जाये क्योंकि उसकी उपस्थिति के कारण उनके घोर उन से मिलने के लिये घाने वाले दंगकों के बीच बातचीत में बिघ्न पड़ता है ; और

(ख) यदि हाँ, तो क्या सरकार का इस प्रार्थना को स्वीकार करने का इरादा है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री हाथी) : (क) जी, नहीं ।

(ख) प्रश्न ही नहीं उठता ।

श्री हुकम खन्ड कछवाय : मैं जानना चाहता हूँ कि शेख अब्दुल्ला को जेल में रखा गया है उस पर कितना खर्च किया जा रहा है और उस के परिवार पर कितना खर्च होता है ।